

ITEM NO.10

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).881/2021

CENTRE FOR PUBLIC INTEREST LITIGATION

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

([I.A. NO. 45646/2022 IN. CONMT.PET.(C) 403/2021 and WP (C) 1375 OF 2021 ARE LISTED UNDER THIS ITEM])

WITH

IA No. 45646/2022 in CONMT.PET.(C) No. 403/2021 in W.P.(C) No. 310/1996 (PIL-W)

(IA No. 45646/2022 - APPROPRIATE ORDERS/DIRECTIONS)

W.P.(C) No. 1375/2021 (PIL-W)

(WITH IA No. 22627/2022 - APPLICATION FOR PERMISSION, IA No. 166937/2021 - EXEMPTION FROM FILING O.T., IA No. 67688/2022 - EXEMPTION FROM FILING O.T.)

Date : 16-12-2022 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Prashant Bhushan, AOR
Ms. Neha Rathi, Advocate
Mr. Kamal Kishore, Adv.

Ms. Kavita Wadia, Adv.
Mr. Vikas Mehta, AOR
Mr. Adith Nair, Adv.
Mr. Rajat Sehgal, Adv.
Aarant Sarangi, Adv.
Ms. Shruti, Adv.

Mr. Jay Savla, Sr. Adv.
Ms. Amrita Kumari, AOR
Mr. Ravi Mishra, Adv.

For Respondent(s) Mr. Tushar Mehta, SG
Mr. Vikramjit Banerjee, ASG
Mr. Wasim Qadri, Sr. Adv.
Mr. Rajat Nair, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Amit Sharma (B), Adv.

Mr. Ashok Panigrahi, Adv.
Ms. Mrinal Elkar Mazumdar, Adv.
Ms. Sunita Sharma, Adv.
Mr. T.A. Khan, Adv.
Mr. Arvind Kumar Sharma, AOR
Mr. Amrish Kumar, AOR

Mr. Naresh Kaushik, Adv.
Mr. Vardhman Kaushik, AOR
Mr. Manoj Joshi, Adv.
Mr. B. Purushothama Reddy, Adv.
Mr Dhruv Joshi, Adv.
Mr. Anand Singh, Adv.
Mr. Shubham Dwivedi, Adv.
Ms. Shikha John, Adv.
Ms. Lalita Kaushik, Adv.
Ms. Akshata Singh, Adv.
Ms. Shikha Kaushik, Adv.
Mr. Vardhman Kaushik , AOR

Ms. Diksha Rai, AOR

Mr. Arunabh Chowdhury, Sr. Adv.
Ms. Pragya Baghel, Adv.
Ms. Pallavi Langar, Adv.
Ms. Anirudh M Sethi, Adv.
Ms. Pallavi Langar, AOR

Mr. Abhinav Mukerji, AOR

Mr. Shivam Singh, Adv.
Mr. Manish Kumar, AOR

Mr. C.U. Singh, Sr. Adv.
Mr. Anup Kumar, AOR
Ms. Neha Jaiswal, Adv.
Mr. Shivam Kumar, Adv.
Ms. Shruti Singh, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

I.A. NO. 45646/2022 IN. CONMT.PET.(C) 403/2021

- 1 Mr Naresh Kaushik, counsel appearing on behalf of the UPSC, states that on 30 November 2022, UPSC has issued a communication to the State of Jharkhand advertent to certain defects which were found in the proposal for recommending officers for the post of DGP.
- 2 We direct the State of Jharkhand to attend to the requisitions which have been furnished by UPSC and to positively submit its reply on or before 23 December 2022.
- 3 UPSC shall thereafter take consequential action no later than 9 January 2023.
- 4 List the IA on 16 January 2023.

W.P.(C) No. 1375/2021

- 1 Mr Naresh Kaushik, counsel appearing on behalf of UPSC, states that UPSC has prepared a panel for appointment of the DGP in the State of Bihar.
- 2 The panel which has been formulated by UPSC shall be communicated no later than by 19 December 2022, having due regard to the fact that the term of the incumbent is to expire on 19 December 2022.
- 3 The State of Bihar shall take consequential steps on or before 2 January 2023.
- 4 In view of the above, the petition is disposed of.

5 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR